



2026:AHC:175455

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8524 of 2026

Kaushal Rana

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vikas Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 50 of 2026, under Sections 318(4), 338, 336(3), 340(2), 61(2) BNS, Police Station- Jarcha, District Gautam Buddha Nagar, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.

3. Learned counsel for the applicant has contended that the applicant has been falsely implicated in the present case. In all, the applicant has been implicated in six cases regarding sale deeds executed by the co-accused Smt. Khushboo Devi in favor of the informant. The learned counsel submits that the applicant is neither the witness nor, in any manner, involved in the disputed sale deeds. The named co-accused Ramesh Kumar, Smt. Mamta Kumari and Smt. Praveena Rana have been granted anticipatory bail by this court in Criminal Miscellaneous Anticipatory Bail Application under Section 482 BNSS Nos. 5337 of 2026, 7288 of 2026 and 7328 of 2026 respectively. The case of the applicant stands on a

similar footing. The learned counsel has further submitted that the applicant has a criminal history of five other cases; however, he is not a previous convict.

4. The learned AGA has opposed the prayer for bail, however, has not disputed the explanation given by the applicant with respect to his criminal antecedents.

5. I have considered the submissions made by the learned counsel for the parties and perused the material brought on the record.

6. Similarly situated co-accused Ramesh Kumar, Smt. Mamta Kumari and Smt. Praveena Rana have been granted anticipatory bail by this court. The applicant has also been considered for anticipatory bail in Crime Nos. 53 of 2026 and 51 of 2026 in Criminal Miscellaneous Anticipatory Bail Application under Section 482 BNSS Nos. 8402 of 2026 and 8396 of 2026 respectively.

7. Taking into account the entire facts and circumstances of the case, a *prima facie* case for grant of anticipatory bail is made out.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant **Kaushal Rana**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police

officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 19, 2026
Prashant D.